

**TRIPURA**  **GAZETTE**

*Published by Authority*

**EXTRAORDINARY ISSUE**

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*Agartala, Tuesday, September 27, 2022 A. D., Asvina 5, 1944 S. E.*

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**PART--IV--** Bills introduced in the Tripura Legislative Assembly : Report of Selection Committees presented or to be presented to the Assembly; and Bills published before introduction in that Assembly.

**TRIPURA LEGISLATIVE ASSEMBLY  
SECRETARIAT**

NEW CAPITAL COMPLEX  
AGARTALA, TRIPURA, PIN-799010

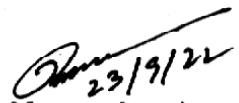
[Email ID :- vidhansabha\_tripura@rediffmail.com]

No.F.7(12-13)-LA/2022/2637

Dated, Agartala the 23rd September, 2022.

**NOTIFICATION**

“ As required under Rule 117 of the Rules of Procedure and Conduct of Business in the Tripura Legislative Assembly, “**The Tripura Agricultural Produce Markets (Fifth Amendment) Bill, 2022 (The Tripura Bill No. 14 of 2022)**” as introduced in the Assembly on the **23<sup>rd</sup> September, 2022** to be published in the Tripura Gazette.”

  
( **B.P. Karmakar** )  
Secretary  
Tripura Legislative Assembly

**THE TRIPURA BILL NO. 14 OF 2022**

THE TRIPURA AGRICULTURAL PRODUCE MARKETS (FIFTH AMENDMENT) BILL, 2022

**A**

**BILL**

to amend the Tripura Agricultural Produce Markets Act, 1980 (The Tripura Act No 15 of 1983),(herein after called as The Principal Act).

BE it enacted by the Tripura Legislative Assembly in the seventy-fifth year of Republic of India as follows:

**1 Short title and Commencement:**

- (1) This may be called “The Tripura Agricultural Produce Markets (Fifth Amendment ) Bill, 2022”;
- (2) It shall come into force on and from the date of its publication in the Tripura Gazette.

**2 Amendment to Section 45A**

- (1) Section 45A of the Principal Act, shall be substituted with the following :  
“45A. whoever contravenes any provision of Chapter VA shall, on conviction, be punishable with fine, which shall not be less than Rupees Ten thousand, but may extend to Rupees One lakh fifty thousand.”

## STATEMENT OF OBJECTS AND REASONS

The Government of India, in 2017, advocated The Agricultural Produce and Livestock Marketing (Promotion and Facilitation) Act, 2017, popularly called as The Model APLM Act, 2017. Now in order to improve the ease of doing business, The Government of India has advocated for decriminalizing the penal section, incorporated in the state Act i.e The Tripura Agricultural Produce Markets Act, 1980.

The Bill seeks to achieve the above object.

**(Pranajit Singha Roy)**

Minister of Agriculture  
Government of Tripura

FINANCIAL REPORT

The Bill, if enacted and brought into operation, shall not involve any additional expenditure from the consolidated fund of the State.

**(Apurba Roy)**  
Secretary, Agriculture  
Government of Tripura

## TECHNICAL REPORT

The subject matter of the Bill is relatable to entry **14 & 28** of the State List (List-II) of the seventh schedule to the constitution of India. Therefore, the State Legislature is competent to enact a Law on the subject. No provision of the bill is repugnant to any provision of the constitution or any existing Central Law on the subject. This is not a money Bill within the meaning of Article 199 of the constitution. Prior recommendation of the Governor for moving of introducing the Bill in the Assembly is not therefore necessary. Since the bill does not involve any additional expenditure from the consolidated fund of the State prior recommendation of the Governor is not also necessary for consideration of the Bill in the Assembly under Article-207(3) of the constitution.

**(Biswajit Palit)**  
Secretary, Law  
Government of Tripura.